

**Central Administrative Tribunal
Principal Bench**

**OA No.451/2015
MA No.2470/2015**

New Delhi, this the 3rd day of July, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. Rachna Wadhwa,
W/o Dr. Sanjeev Arora,
Aged about 40 years,
R/o H-45, Mansarovar Park,
Shahdara,
Delhi-110 032.

...Applicant

(By Advocate : Ms. Eysha Marysha)

Versus

1. Union of India,
Through Secretary (Health),
Ministry of Health and Family Welfare,
Nirman Bhawan,
New Delhi-110108.
2. Union Public Service Commission,
Through Secretary,
Dhopur House,
Shahjahan Road,
New Delhi-110069.

...Respondents

(By Advocate : Dr. Ch. Shamsuddin Khan, Shri R.V. Sinha
with Shri Amit Sinha and Shri Hanu Bhaskar)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

Ms. Eysha Marysha, learned counsel, submits that she has been instructed by the applicant to withdraw the OA,

since it has become infructuous. Leave is also sought to pursue the remedy, if the grievance subsists.

2. Permission is accorded. The OA is dismissed as withdrawn. It is, however, left open to the applicant to pursue the remedy, if the grievance subsists.

MAs, if any, stand disposed of.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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